

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1799/2003

New Delhi, this the 21st day of July, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Sh. V.K.Angira
IDSE
Garrison Engineer
Base Hospital, Delhi Cantonment
New Delhi - 110 010.

...Applicant

(By Advocate Sh. H.K.Gangwani)

V E R S U S

Union of India through

1. The Secretary
Ministry of Defence
Govt. of India
South Block,
New Delhi - 110 001.

2. The Director General (Personnel)
MES, Engineer in Chief Branch
Army Headquarters
DHQ PO
New Delhi - 110 011.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

Applicant being aggrieved by an order dated 15-7-2003 transferring him from Delhi to Bhusawal taking resort to clause 8 of the transfer guidelines which stipulates first tenure on promotion as Garrison Engineer to three years, states that the transfer has been made on unsubstantiated compliants against which no reasonable opportunity has been accorded to him.

2. As the representation made against the transfer is still to be responded to by the respondents, ends of justice would be met if the present OA is disposed of at the admission stage with directions to the respondents to consider the

representation of the applicant and in that process treat the present OA as additional representation by passing a detailed and speaking order within two weeks from the date of receipt of a copy of this order. Till then impugned order shall not be given effect to. In the event after disposal of the representation if the applicant is still aggrieved of any adverse order passed against him, the respondents shall not give effect to the transfer order for a period of seven days with effect from the date of order on representation.

4. Let a copy of this order along with copy of the OA be sent to the respondents.

5. OA is disposed of as above.

S. Raju

(SHANKER RAJU)
MEMBER (J)

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